

**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 542 OF 2025

IN THE MATTER OF:

Amisha Singh

...Appellant

Versus

Central Pollution Control Board & Ors.

...Respondent(s)

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THROUGH

DATE: 17.02.2026

PLACE: NEW DELHI



**STHAVI ASTHANA
ADVOCATE FOR UPPCB
C-9, SECTOR 50, NOIDA,
UTTAR PRADESH-201303**

(M): 9711116034

(E): STHAVIASTHANA@GMAIL.COM

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 542 OF 2025

IN THE MATTER OF:

Shrisha Singh

.....Applicant

Versus

Central Pollution Control Board & Ors.

.....Respondent (S)

**RESPONSE AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE WITH THE
ORDER DATED 04.12.2025 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI**

S. No.
991
16/9/26

I Chandresh Kumar, aged about 39 years S/o Shri Harish Chandra, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB), Bareilly, do hereby solemnly affirm and state on oath as under:

That the deponent is working on the above-mentioned post and is the authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such is well conversant to swear this affidavit.

2. That a site inspection was conducted on 28.11.2025 at the project site of M/s Eldeco Infrabuild Limited, situated at Village Bilwa, Dohna Pritam Rai and Village Pipariya (Ghanghora), Tehsil Sadar,

District Bareilly, in the presence of the unit representative, namely Shri Sandeep Chawla (VP). A true copy of the inspection report is annexed hereto and marked as **Annexure No. 1**

3. That the inspection report records as follows:

a) The project site is located at Eldeco City, Bareilly in Khasra No. 476P, 477P, 501P, 502, 503P, 504, 505, 506, 507, 509, 512P and 513P of Village Bilwa and Khasra No. 438, 439, 440, 441 of Village Dohna Pritam Rai and Khasra No. 898 of Village Pipariya (Ghanghora), Tehsil Sadar, District Bareilly.

b) Earlier, the unit has been issued No Objection Certificate by Board Headquarters online having reference No.- 69454/UPPCB/Bareilly (UPPCBRO)/CTE/Bareilly/2019 dated 27.02.2020.

Earlier, the unit has been issued water and air consent by the Board Headquarters online having reference No .186414/UPPCB/Bareilly(UPPCBRO)/CTO/Both/Bareilly/2023 dated 28.07.2023, the validity period of which is till 31.12.2025.

d) According to information received from the Revenue Department, Khatauni Khata No. 00309 of Village Bilwa, Khata No. 508, with an area of 0.126 hectares, is currently recorded as a lake in revenue records. It is surrounded by a temporary boundary wall constructed by the Eldico Company. Upon inspection, the lake in question was found to be free of water, and only shallow grassy land was found within the lake. According to official records, the lake/lake located in Khata No. 508, Village Bilwa, and others, and the other lakes/ponds described above are not part of the colony



built by M/s. Eldico Co. Pvt. Ltd., Bareilly. The pond in question is located adjacent to the colony.

- e) The Applicant has alleged that there were lakes/ponds on the site in Khasra No. 508 and other adjacent vacant land, and that the project was being expanded at the site. During the inspection, no construction related to the project's expansion was found on the vacant land adjacent to Khasra No. 508. It is noteworthy that any unit is required to obtain a CTE from the State Board before beginning any establishment.

The unit has applied for renewal of CTO vide application dated 19.12.2025 and the same is under consideration. A true copy of the application dated 19.12.2025 is annexed hereto and marked as

Annexure No. 2

5. The Applicant has mentioned of other lakes/ponds in the nearby area in addition to Gata No. 508, Village Bilwa. The Regional Office of UPPCB, Bareilly has written to the district authorities vide letter dated 23.12.2025 to disclose the details of the same. A true copy of the letter dated 23.12.2025 is annexed hereto and marked as **Annexure No. 3**
6. That in the connected matters, Original Application no. 745 of 2024 titled "Siyaram Mandal Vs. Eldeco Company & Ors." and O.A. no. 951 of 2024 Rajpal Singh Vs Eldico company & Ors., report has been filed by UPPCB on dated 28.01.2025 and dated 07.11.2024 respectively before this Hon'ble Tribunal.
7. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.



8. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has concealed there from.

[Signature]
DEPONENT

VERIFICATION

Verified at *Bareilly* on this *16* day of *02* 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

[Signature]
DEPONENT



Identified By Shri/Smt. *Chandresh Chandra*
Identified By Shri Sownred.....
and Confirmed The Contents of Affidavit in My
Presence At Bareilly Dated.....*16/2/26*
and Further Understood The Contents

[Signature]
MUNISHWAR DAYA
Advocate & Notary
Kachery Bareilly (U.P.)

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं० 745/2024 "सियाराम मण्डल बनाम एल्लिको कम्पनी व अन्य", ओ०ए० सं० 951/2024 "राजपाल सिंह बनाम सदस्य सचिव व अन्य" एवं ओ०ए० संख्या 542/2025 अमिषा सिंह बनाम सेन्ट्रल पॉल्यूशन कण्ट्रोल बोर्ड व अन्य में पारित आदेश दिनांक 04.12.2025 के अनुपालन में मैसर्स एल्लिको इन्फ्राबिल्ड लि०, ग्राम-बिलवा, दोहना प्रीतम राय, ग्राम-पिपरिया (घंघोरा), बरेली की अद्यतन आख्या-

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं० 745/2024 "सियाराम मण्डल बनाम एल्लिको कम्पनी व अन्य", ओ०ए० सं० 951/2024 "राजपाल सिंह बनाम सदस्य सचिव व अन्य" एवं ओ०ए० संख्या 542/2025 अमिषा सिंह बनाम सेन्ट्रल पॉल्यूशन कण्ट्रोल बोर्ड व अन्य में पारित आदेशों के अनुपालन में परियोजना मैसर्स एल्लिको इन्फ्राबिल्ड लि०, ग्राम-बिलवा, दोहना प्रीतम राय, ग्राम-पिपरिया (घंघोरा), बरेली का स्थलीय निरीक्षण दिनांक-28.11.2025 को किया गया, निरीक्षण के समय श्री संदीप चावला (वी०पी०) इकाई प्रतिनिधि के रूप में उपस्थित थे, आख्या निम्नवत् है-

1. परियोजना स्थल एल्लिको सिटी, बरेली ग्राम-बिलवा के खसरा सं०-476पी, 477पी, 501पी, 502, 503पी, 504, 505, 506, 507, 509, 512पी एवं 513पी एवं ग्राम दोहना प्रीतम राय के खसरा सं० 438, 439, 440, 441 तथा ग्राम पिपरिया (घंघोरा) का खसरा संख्या-898, तहसील-सदर, जिला बरेली में स्थापित है।
2. इकाई में घरेलू प्रयोजन से जनित उत्प्रवाह के शुद्धिकरण हेतु 670 कि०ली०/दिन क्षमता का एम०बी०बी०आर० तकनीक पर आधारित सीवेज शुद्धिकरण संयंत्र की स्थापना की गयी है। जिसकी इकाईयां क्रमशः बार स्क्रीन, ऑयल एण्ड ग्रीस चैम्बर, एक्वालाइजेशन टैंक, एनोक्सिक टैंक-। एवं ॥, एम०बी०बी०आर०/फैब-1,2,3 एवं 4, ट्यूब सैटलर-। एवं ॥, स्लज होल्डिंग टैंक, फिल्टर फीड टैंक, मल्टीग्रेड फिल्टर, एक्टिवेशन कार्बन फिल्टर, ट्रिटेड वाटर टैंक-। एवं ॥, कैमिकल डोजिंग, फिल्टर प्रेस है। शोधित उत्प्रवाह को हॉर्टिकल्चर में सिंचाई एवं टायलेट फ्लशिंग में प्रयुक्त किया जाता है। निरीक्षण के समय उक्त एस०टी०पी० संचालित पाया गया। एस०टी०पी० के अन्तिम निस्तारण बिन्दु से निस्तारित हो रहे उत्प्रवाह के जल का नमूना एकत्रित कर क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया, प्राप्त अनुश्रवण विश्लेषण आख्यानुसार प्रचालक बोर्ड मानकों के अनुरूप पाये गये, विश्लेषण आख्या की छायाप्रति संलग्न है।
3. पूर्व में इकाई को बोर्ड मुख्यालय के ऑनलाइन संदर्भ सं०-69454/यूपीपीसीबी/बरेली(यूपीपीसीबीआरओ)/सीटीई/ बरेली/2019 दिनांक 27.02.2020 द्वारा अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. पूर्व में इकाई को बोर्ड मुख्यालय के ऑनलाइन संदर्भ सं०-186414/यूपीपीसीबी/बरेली(यूपीपीसीबीआरओ)/सीटीओ/बोथ/बरेली/2023 दिनांक 28.07.2023 द्वारा सहमति जल एवं वायु निर्गत की गयी है, जिसकी वैधता अवधि दिनांक 31.12.2025 तक है।
5. राजस्व विभाग से प्राप्त सूचना के अनुसार ग्राम बिलवा के खतौनी के खाता सं० 00309 के गाटा सं० 508, जिसका क्षेत्रफल 0.126 हे०, वर्तमान में राजस्व अभिलेखों में झील के रूप में अंकित है, जो कि एल्लिको कम्पनी द्वारा अस्थायी रूप से बनायी गयी बाण्डूझीवाल से घिरा हुआ है। निरीक्षण के समय प्रश्नगत झील में जल भरा हुआ नहीं पाया गया तथा उक्त उल्लिखित झील में मात्र घास युक्त छिछली भूमि पायी गयी। कार्यालय अभिलेखानुसार गाटा सं० 508, ग्राम बिलवा एवं अन्य में स्थित झील/लेक एवं अन्य वर्णित झील/तालाब मैसर्स एल्लिको कं० प्रा०लि०, बरेली द्वारा बनायी गयी कालोनी का भाग नहीं है, अपितु प्रश्नगत तालाब उक्त कॉलोनी के सन्निकट स्थित है।
6. उक्त ओ०ए० सं० 542/2025 में याचिकाकर्ता द्वारा स्थल पर गाटा सं० 508 एवं उसके सन्निकट अन्य रिक्त भूमि पर झीले/तालाब होने तथा उक्त स्थल पर परियोजना का विस्तारीकरण का उल्लेख किया गया है। निरीक्षण के समय गाटा सं०-508 के सन्निकट इंगित रिक्त भूमि पर परियोजना के विस्तारीकरण से सम्बन्धित कोई निर्माण कार्य नहीं पाया गया। उल्लेखनीय है कि किसी भी इकाई को स्थापना कार्य करने से पूर्व राज्य बोर्ड से सी०टी०ई० प्राप्त किया जाना प्राविधानित है।





7. निरीक्षण के समय लिये गये फोटोग्राफ्स निम्नवत हैं:-



याचिकाकर्ता द्वारा गाटा सं० 508, ग्राम बिलवा के अतिरिक्त निकटवर्ती क्षेत्र में अन्य झील/लेक/तालाब होने का उल्लेख किया गया है, जिसके सम्बन्ध में राजस्व विभाग से आख्या प्राप्त किया जाना उचित होगा। तदनुसार निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।


(अंकुर कुमार गुप्ता)
अवर अभियन्ता


(अंशुल शर्मा)
सहा० पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD

E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly



TEST REPORT: WASTE WATER

Ref No: 34685208 /Bareilly/2025

Date: 03.12.2025

- 1- Name of Industry: ELDECO INFRABUILD LIMITED Proposed Residential Township
- 2- Address of Industry: project at Village Bilwa, Dohna Pritam Rai and Piperia (Ghanghora), Bareilly, Uttar Pradesh
- 3- District: BAREILLY
- 4- Description about sampling point: Outlet of STP
- 5- Sampling method: (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Anshul Sharma AEE & Ankur Gupta JE
- 7- Colour and Odour: Colourless and Odorless
- 8- Quantity and Packing: 2 Litre Plastic Jerican & Glass Bottle
- 9- Date of Sample Collection: 28.11.2025
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 28.11.2025
- 12- Date of start of analysis in Lab: 28.11.2025
- 13- Period of Analysis : 02.11.2025
- 14- ULR Number: TC137380250000784F
- 15- Sample Plan/Ref. No: 34685208
- 16- Sampling method : APHA 24th Edition 2023-1060 A,B,C, Page No.-42-52, Collection & preservation of samples.

S.N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH. APHA 24th Ed. 4500B: 2023	-	7.6	6.5-8.5	02-12
2	Suspended Solids, APHA 24th Ed. 2540D Total Suspended Solids dried at 103- 105 °C 2023	mg/l	76	100.0	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1630	2000.0	10-50000 mg/l
4	BOD, 3 day 27 °C IS3025 (Part 44): 1993 Bio 2023	mg/l	22	30.0	1.0-50000 mg/l
5	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	112	150.0	5.0 – 100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note: 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-

[Kavita Saxena (JRF)]

Authorized by
SUNIL
KUMAR
[Sunil Kumar (SA)]

Chandresh Kumar
Digitally signed by Chandresh Kumar
Date: 2025.12.22 17:08:01 +05'30'
Regional Officer

UPPCB/BLY/PR/7.8.1/WW-2 Amendment No.02	Issue no: 04 Amendment date:15.02.2025	Issue Date : 03.12.2025 Approved by T.M	Page No : 1 of 1 Issued by Q.M
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----- END OF REPORT -----

Application No : 34941624

FORM II

[See paragraphs 11 (2) and 12 (1)]

APPLICATION FOR CONSENT TO OPERATE AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

From

ELDECO INFRABUILD LIMITED, Eldeco City at Village Bilwa, Dohna Pritam Rai and Piperia (Ghanghora), Bareilly, Uttar Pradesh, BAREILLY,
Village Bilwa, Dohna Pritam Rai and Piperia (Ghanghora), ,
Bareilly,
BAREILLY

To

The Member Secretary
Uttar Pradesh State Pollution Control Board/Committee
T.C.12V, Vibhuti Khand, Gomti Nagar,
Lucknow(226010).

Sir,

I/ We hereby apply for Consent to operate an industrial plant or renewal of consent under section 25 of the Water (prevention & control of pollution) act, 1974 (6 of 1974) or for amended product, operation or process, or treatment and discharge of sewage / trade effluent and under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants.

from a land / premises owned by M/s. _____

at location _____

as per the details given below:

"This is computer generated document from OCMMS by UPPCB"

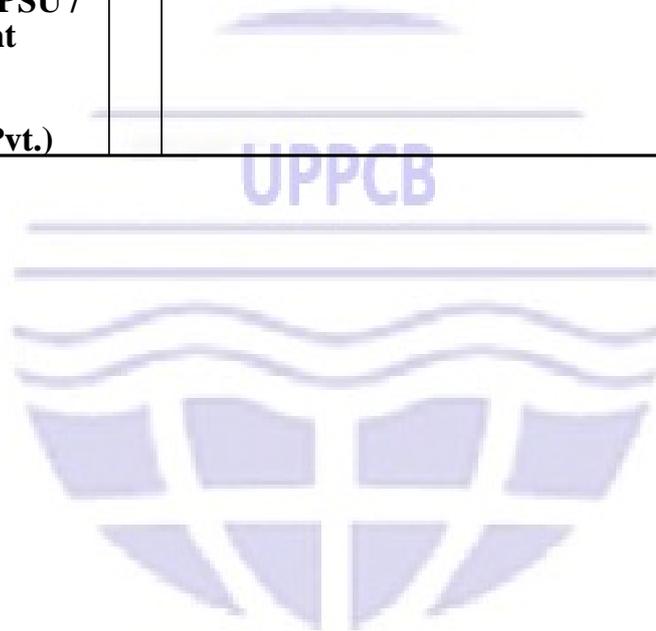
ELDECO INFRABUILD LIMITED, Eldeco City at Village Bilwa, Dohna Pritam Rai and Piperia (Ghanghora), Bareilly, Uttar Pradesh, BAREILLY,,34941624

TO BE FILLED BY APPLICANT
PART A: GENERAL

S. No.	Required Details	:	
1.0	Project Details		
1.1	Name of the Project / Industry / TSDF	:	ELDECO INFRABUILD LIMITED
1.2	Project Proposal	:	Renew
1.3	Details of Environment Clearance	:	284/Parya/SEAC/4872/2019
1.4	Address of the Site / Unit	:	Plot / Survey No : Eldeco City, at Village Bilwa, Dohna Pritam Rai and Piperia (Ghanghora), Bareilly, Uttar Pradesh
		:	Village : Village Bilwa, Dohna Pritam Rai and Piperia (Ghanghora),
		:	Tehsil : Bareilly
		:	District : BAREILLY
		:	State / UT : Uttar Pradesh
		:	Pin code :
2.0	Details of Applicant / Occupier		
2.1	Name of the Applicant / Occupier	:	AMIT KUMAR
2.2	Designation	:	Authorized Signatory
2.3	Nationality of the Occupier	:	Indian
2.4	Correspondence Address	:	Plot / Survey No / Street Name : Eldeco City
		:	Village / Town / City : Village- Bilwa Dohna Pritam Rai and Piperia Ghanghora,
		:	Tehsil / Taluk : Bareilly
		:	District : BAREILLY
		:	State / UT : Uttar Pradesh
		:	Pin code : 243202
2.5	Contact Details of Plant Head with: Alternate details	:	Name & Designation : 1. AMIT KUMAR
		:	e-mail address : 1. sameer@eldecoproperties.com
		:	Landline Number : 1. -
		:	Mobile Number : 1. 9999909594

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3.0	Legal Status of the Company		
3.1	Individual / Proprietary concern / Partnership firm / Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. Note: Registration Number and Authority shall be mentioned.	:	Private Limited
3.2	Central Govt. / State Govt. / Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt. + Govt.), (Pvt. + Pvt.)	:	Pvt.



4.0	Location of the Project /Industry/Activity:		
4.1	Location	:	
4.2	Bounded Latitudes (North)(8 digit after decimal	:	28°27'16.01"N
4.3	Bounded Longitudes (East)(8digit after decimal	:	79°26'6.73"E
4.4	Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude > 600M), Major towns and Cities	:	Major towns and Cities
4.5	Survey of India Topo Sheet Number	:	NA
4.6	Land details (as per Panchayat, Tehsil, District)	:	Owned/Leased : Owned
		:	Total Area in Ha : 14.41
		:	a) Non-Forest in Ha : 14.41
		:	b) Forest in Ha : 0
		:	Annual Lease Value, in case of Leased in Rs. : NA
		:	Buildup Area in Sq. M. : 146543.91
		:	Green Belt cover in % of total area : 0
4.7	Extent of Land in Sq. m	:	Own-Agricultural : 0
		:	Industrial : 0
		:	Converted : 0
		:	Industrial Area : 0
		:	a) Applied and not allotted : 0
		:	b) Applied and allotted : NA
		:	c). Leased : NA

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5.0	Category & Classification of the Project/Industry/Activity :						
5.1	Category of Industry (Red, Orange, and Green)	:	Category	:	ORANGE		
			Pollution Index	:	NA		
5.2	Industrial Sector/Type	:	10.1 Building construction project 20,000 sq. m. built-up area				
5.3	Grossly Polluting/17Category/ Others	:	No				
5.4	Scale of Industry based on Capital Investment (Micro/ Small /Medium /Large))	:	Total Capital Investment (Rs.)	:	12325.0		
			Scale/Classification	:	large		
5.5	Products / By-Products: Manufacturing capacity (TPD/TPA)	:	Products/ By-products	:	Capacity		
			Residential township - 977 units and 196 EWS/LIG	:	.		
			Residential Township	:			
5.6	Raw Materials / Chemicals Consumption for manufacturing capacity (TPD & TPA)	:	Raw Materials	:	Consumption		
			Food	:	Food		
			Water	:	Water		
5.7	Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.	:	Not Attached				
5.8	Date / Expected date of commencement of production	:	01/01/2026				
5.9	Number of people to be employed	:	100				
5.10	Industry Shifts/ Weekly off	:	Shifts(I/II/III) & in Hours	:			
			Weekly off in days	:			
5.11	Use of Hazardous Chemicals as per MSHIC Rules	:	S. No	Chemicals	HS Code	Storage capacity	Daily consumption
5.12	Insurance under PLI Act,1991	:					

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PART B: WASTE WATER ASPECTS

6.0		Water Consumption and Wastewater Generation			
6.1	Source of Water	:	[Municipal Supply]		
6.2	Authority Granting permission & Quantity permitted	:	Authority:		
			Quantity:		
6.3	Water Consumption (KLD) for manufacturing capacity	:	[713]		
6.4	Water Usage for manufacturing capacity	:	Purpose	: KLD	
			Domestic	: 419	
			Other Utilities-Flushing	: 221	
			Other Utilities-Gardening	: 73	
6.5	Wastewater Generation (KLD) for manufacturing process	:	[556]		
	Wastewater from various sources	:	Purpose	: KLD	
			Other Utilities-Flushing	: 221	
			Domestic	: 335	
6.6	Wastewater Treatment Systems	:	Type of Effluent	KLD Treatment System	
6.7	Details Sewage Treatment Plant(s)	:	S. No.	Capacity of STPs	KLD
			1	MBBR	670.0
	Mode of disposal of treated effluent	:	Reuse in Flushing and Landscaping		
6.8	Details Effluent Treatment Plant(s)	:	S. No.	Capacity of ETPs	KLD
	Mode of disposal of treated effluent	:	NA		
6.9	Capacity of treated effluent sump / guard pond, if any	:			
6.10	Schematic diagram of the treatment scheme with inlet/outlet characteristics of each Unit operation/process	:	Attached		

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6.11	Quality of Effluent before & after treatment (at the final outlets) in respect of pH, SS, TDS and constituting major ions, BOD/COD, Oil & Grease, and relevant metals and nutrients as per the process/standards. (Attach analysis report of untreated and treated effluent from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the effluent	:	Attached
6.12	Name of River/Creek/Estuary/Drain (owner of sewer)/Sea/Land connected to ETP	:	NA
6.13	Details of Solid Wastes separately for 'Hazardous' and 'Other' wastes covered under H&OW Rules, 2016 and other solid wastes not covered under H&OW Rules, 2016,including their management system	:	Solid waste is being managed
6.14	Details of treatment-performance and environmental-compliance monitoring and reporting system	:	Complied
6.15	Any relevant information not covered in the above items	:	NA

PART C: AIR EMISSION ASPECTS

(Information required in case of industrial establishments having chimneys)

7.0 AIR EMISSION ASPECTS

7.1	Fuel Consumption per Hour and TPD for manufacturing capacity	:	S. No	Fuel	Quantity	Ash%	S%
7.2	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter(m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission						
Stack	Attached to	Fuel	Height (m)	Diameter (m)	Pollutants	Control system	Port Hole & Platform
1	DG Set	Diesel	2.6			Others	Yes
7.3	D.G. Sets	:	S. No	KVA	Acoustic status	Height (m)	
			1	160	Yes	2.6	
7.4	Quality of source emission (before treatment/ control) and after treatment/ controlled emission (at stacks/vents) in respect of PM, SO₂, NO_x, and other relevant air pollutants as per the process/standards. (Attach analysis reports of stack emissions from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the emissions		:	Attached			
7.5	Odorous compounds, if any and control measures provided		:	NA			
7.6	Details of treatment/control performance and environmental compliance monitoring and reporting system		:	Complied			
7.7	Any relevant information not covered in the above items		:	NA			

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PART D:HAZARDOUS WASTE ASPECTS

(Information required in case of industrial establishments generating Hazardous Waste)

8.0 Hazardous Waste Management

8.1	Process generating Hazardous waste	:	S. No	Process	Clause of Schedule I	Quantity/ Annum
8.2	Consent / Authorization Required for	:	S. No	Activity	Please tick	
			1	Generation		
			2	Collection		
			3	Storage		
			4	Transportation		
			5	Reception		
			6	Reuse		
			7	Recycling		
			8	Recovery		
			9	Pre-processing		
			10	Co-processing		
			11	Utilization		
			12	Treatment		
			13	Disposal		
			14	Incineration		
8.3	Technical Capabilities / Facilities	:	S. No	Capabilities	:	
8.4	Nature (Characteristics of wastes) and quantity of waste	:	a) Handled per annum:			
			b) Stored at any time:			
8.5	Mode of Management / Disposal of above Wastes	:	S. No	Disposal	Please tick	
			1.	Secured storage within industrial unit		
			2.	Utilization with in the plants (if not, please provide details of utilization)		
			3.	Common TSDF		
				Within the State		
				Outside the State		
			4.	Others		
8.6	Arrangement for transportation of H.W. to actual users / TSDF	:				
8.7	Details of the environmental safeguards and environmental facilities provided for safe handling of all the wastes;	:				

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8.8	Hazardous and other wastes Generated as per these rules from storage of hazardous Chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	:	
8.9	For Treatment, storage and disposal facility (TSDF) operators	:	<p>1. Please provide details of the facility including:</p> <p>a) Location of site with layout map : Not Attached</p> <p>b) Safe storage of the waste and storage capacity :</p> <p>c) Treatment processes and their capacities:</p> <p>d) Secured landfills:</p> <p>e) Incineration, if any:</p> <p>f) Leachate collection and treatment system:</p> <p>g) Firefighting systems:</p> <p>h) Environmental management plan including monitoring:</p> <p>i) Arrangement for transportation of waste from generators:</p> <p>2. Please provide details of any other activities undertaken at the TSDF site:</p>

Note:

1. In case of renewal of authorization, previous authorization numbers and dates and provide copies of annual returns of last three years including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable.
2. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB. Such ERP shall comprise the following, but not limited to:
 - Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;
 - Implementing the measures necessary to protect persons and the environment;
 - Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;
 - Arrangements for training staff in the duties which they are expected to perform;
 - Arrangements for informing concerned authorities and emergency services; and
 - Arrangements for providing assistance with off-site mitigatory action.
3. Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste.

8.10	For Recyclers or pre-processors or co-processors or users of hazardous or other wastes)	:	a) Nature and quantity of different wastes received per annum from domestic sources or imported or both	:	
			b) Installed capacity as per registration issued by the District Industries Centre or any other authorized Government agency.	:	Not Attached
			c) Provide details of secured storage of wastes including the storage capacity.	:	
			d) Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.).	:	Not Attached
			e) Provide details of end users of products or by-products.	:	
			f) Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	:	
			g) Provide details of occupational health and safety measures:	:	
			h) Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines.	:	
			i) Arrangements for transportation of waste to the facility:	:	
8.11	Any relevant information not Covered in the above items	:			

PART E: PAYMENT DETAILS

9.0 Payment Details

9.1	Payment Mode	:	Online
9.2	Transaction Details in case of online	:	Payment will be done On Single Window Portal
9.3	Draft details in case of offline	:	Amount(Rs):
			Draft No:
			In favour of:
			Bank Name:
			Date:
9.4	Amount of Fee paid	:	Rs.200000.0

DECLARATION

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ELDECO INFRABUILD LIMITED, Eldeco City at Village Bilwa, Dohna Pritam Rai and Piperia (Ghanghora), Bereilly, Uttar Pradesh, BAREILLY,,34941624

a. I/We declare that the above furnished information is true and correct to the best of my/our knowledge. I/We am/ are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981, Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974

b. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981, the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974

c. I / We herewith submit an affidavit on the basis of which consent to Operate will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981/under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 for any misleading / wrong representation.

d. I / We undertake to furnish any other information within one month of its being called by the State Board.

Date: 2025-12-19

Place: Bareilly

Name & Signature of the Occupier/

Authorized Signatory

Amit Kumar

Mandatory Documents to be enclosed for grant of Consent to Operate:

1. Licenses / Certificates:

(a) Legal Status of Company:

- i. Partnership / Proprietary / Company etc.; or
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

(b) Location of the Project:

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board /Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

(c) Mining Project: Mineral Mining Lease permission granted by the Department of Mines SS & Geology, if applicable;

(d) Environmental Clearance issued by the competent authority Yes

(e) Investment: Chartered Accountant Certificate about proposed Capital Investment.

2. Technical Details:

- i. Environmental Impact Assessment Report, submitted to SEIAA of State Govt or Govt of India
- ii. Project report comprising manufacturing process ,raw materials, wastewater generation from various activity, effluent treatment plant, Fuel used, Sources of emission and air pollution control devices proposed

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3. Compliance report of the consent to establish / consent to operate for expansion and renewal, as applicable.

Yes

Document List-

Statement showing measures taken for increasing tree and forest cover.

Report showing project cost

Balance sheet Or CA Certificate

Environmental Clearance issued by the competent authority

Compliance report of the consent to establish / consent to operate for expansion and renewal, as applicable
monitoring

STP layout

SchematicDiagramOfTreatmentScheme

AnalysisReportOfUntreatedAndTreated

AnalysisReportsofStackEmissions



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ELDECO INFRABUILD LIMITED, Eldeco City at Village Bilwa, Dohna Pritam Rai and Piperia (Ghanghora), Bareilly, Uttar Pradesh, BAREILLY,, 34941624



उ० प्र० प्रदूषण नियन्त्रण बोर्ड
 क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर, बरेली-243 122
U. P. POLLUTION CONTROL BOARD
 Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या: *SDS/N410AN/542/25*

दिनांक:- *23/12/25*

सेवा में,
 उप जिलाधिकारी
 सदर, बरेली।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 542/2025 "अमिषा सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य" के सम्बन्ध में।

महोदय

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 542/2025 "अमिषा सिंह बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड व अन्य" का संदर्भ ग्रहण करने का कष्ट करें। उक्त याचिका में याचिकाकर्ता द्वारा ग्राम बिलवा स्थित गाटा सं० 508 रकवा-0.126हे० झील एवं समीपवर्ती क्षेत्र में अन्य झीलों पर अतिक्रमण होने की शिकायत की गयी है। इस सम्बन्ध में अवगत कराना है कि मा० एन०जी०टी० में योजित ओ०ए० नं० 951/2024 राजपाल सिंह बनाम एल्लिको कं० व अन्य में मा० अधिकरण द्वारा गठित संयुक्त समिति की आख्या में गाटा सं० 508/0.126हे० राजस्व अभिलेखों में झील का नाम अंकित होना अवगत कराया गया है, जबकि याचिकाकर्ता द्वारा ओ०ए० सं० 542/2025 में प्रश्नगत क्षेत्र में गाटा सं० 508 के अतिरिक्त अन्य झील/जल निकाय होने सम्बन्धी तथ्य प्रस्तुत किये गये हैं, जिसका सत्यापन राजस्व अभिलेखानुसार किया जाना उचित प्रतीत होता है।

अतः आपसे अनुरोध है कि ओ०ए० सं० 542/2025 में याचिकाकर्ता द्वारा दिये गये तथ्यों के दृष्टिगत प्रश्नगत क्षेत्र में गाटा सं० 508 के अतिरिक्त अन्य झील/जल निकाय होने के सम्बन्ध में राजस्व विभाग की सत्यापन आख्या/अभिलेख उपलब्ध कराने का कष्ट करें, जिसकी वस्तुस्थिति से मा० अधिकरण को अवगत कराया जा सके।

प्रकरण में सुनवाई की अग्रिम तिथि 20 फरवरी, 2026 नियत है।

संलग्नक-उपरोक्तानुसार।

भवदीय

[Signature]
 क्षेत्रीय अधिकारी
 01c

प्रतिलिपि-

1. जिलाधिकारी महोदय, बरेली को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-7), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

[Signature]
 क्षेत्रीय अधिकारी
 01c